

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.05
I.A. No.276 of 2022 in
C.P. (IB) No.137/BB/2019

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ... Petitioner
v.
M/s. Nobel Inspat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A.
No.276 of 2022/RP : Shri K. Dushyantha

ORDER

I:A. No.276 of 2022

1. The present application has been filed by M/s. SLD Steels Pvt. Ltd. (Successful Resolution Applicant of M/s. Noble Ispat & Energies Ltd.) for seeking to grant extension of implementation term of Resolution Plan for the period of one year from 19.03.2022 to 18.03.2023 to complete the proposed merger as per approved Resolution Plan.
2. Heard Shri K. Dushyatha Kumar, learned Counsel for the Applicant.
3. The learned Counsel for the Applicant is directed to file an Application for condonation of delay in filing this Application.
4. List the I.A. on **23.12.2022.**

-sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

-sd-

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)